

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

Regional Bench - Court No. – I

Excise Appeal No. 30852 of 2017

(Arising out of Order-in-Appeal No.HYD-EXCUS-001-APP-163 & 164/16-17 dt.31.03.2017
passed by Commissioner of Customs & Central Excise (Appeals), Hyderabad)

Linde India Limited

Plot No.178 & 179, IDA, Phase-III,
Pashmylarama, Medak Dist., Telangana – 502 307
VERSUS

.....Appellant

Commissioner of Central Tax

Medchal - GST

Kendriya Shulk Bhava, LB Stadium Road,
Basheerbagh, Hyderabad – 500 004

.....Respondent

Appearance:-

None for the Appellant.

Shri K. Raji Reddy, AR for the Respondent.

**Coram: HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE MR. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30476/2025

Date of Hearing: 17.11.2025

Date of Decision: 17.11.2025

[Order per: ANGAD PRASAD]

Nobody appeared on behalf of the appellant. However, the appellant sent a letter dated 10.10.2025 stating that they have opted for SVLDRS scheme, 2019 in relation to the issue covered in this appeal and has paid the applicable amount. Subsequent thereto, the department has also issued Form SVLDRS-4 No.L200220SV401108 towards full and final settlement of tax dues. Therefore, in view of Form SVLDRS-4 issued by the department, he is seeking withdrawal of the appeal.

2. Learned AR has no objection for the request of withdrawal of the appeal.

3. In view of the submissions, the appeal is deemed to be withdrawn.

(Dictated and pronounced in the Open Court)

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**

**(ANGAD PRASAD)
MEMBER (JUDICIAL)**